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W.P.No.13384 of 2021

THE HON'BLE CHIEF JUSTICE  
and  
SENTHILKUMAR RAMAMOORTHY, J.

(Order of the Court was made by the Hon'ble Chief Justice)

The matter pertains to the NEET examination and the petitioner's contention that the committee set up by the State for the purpose of ascertaining whether the NEET-based admission process has prejudicially affected socially backward students may fly in the face of the Supreme Court orders passed in such regard.

2. Several third parties have applied for being impleaded. It is completely unnecessary to implead all the applicants in such regard. However, since the matter is of some importance, from political parties to pressure groups to citizens having experience in the field, there are several persons who want to have a say. All applicants who have filed impleadment applications will be heard on the merits of the matter.

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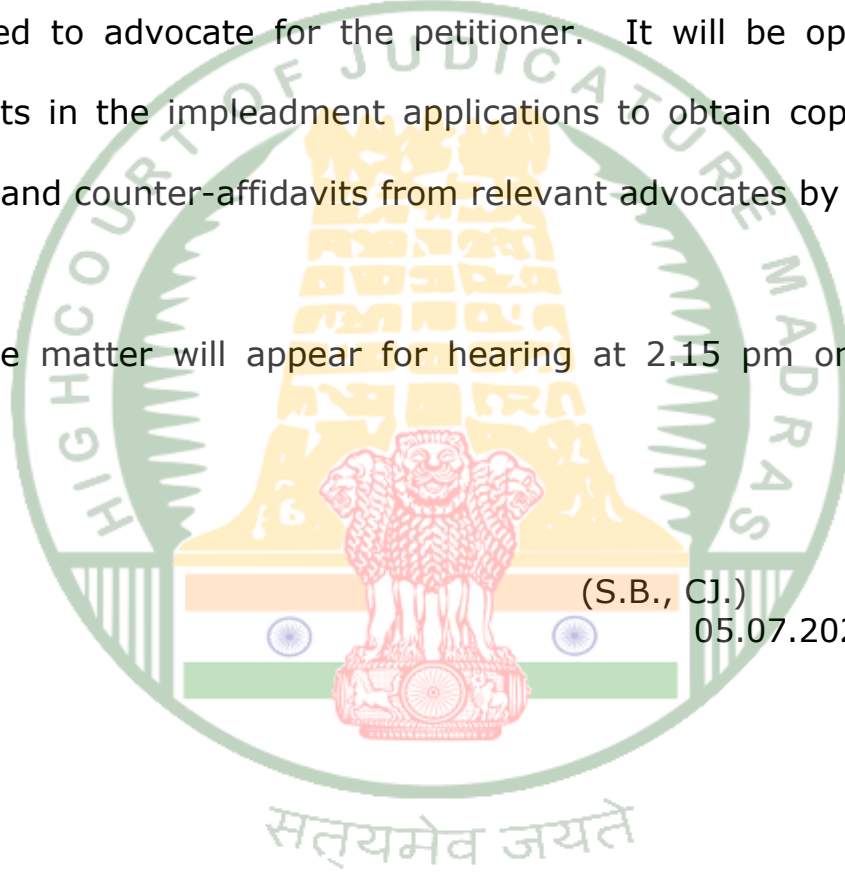
3. The State says that it is ready to proceed with the matter.

The Union says that its counter-affidavit should be before the Court in the next two or three days. The Union's counter-affidavit should be filed by July 8, 2021. Copies of such counter-affidavit should be forwarded to advocate for the petitioner. It will be open to the applicants in the impleadment applications to obtain copies of the petition and counter-affidavits from relevant advocates by e-mail.

The matter will appear for hearing at 2.15 pm on July 13, 2021.

bbr/sasi

(S.B., CJ.) (S.K.R.,J.)  
05.07.2021

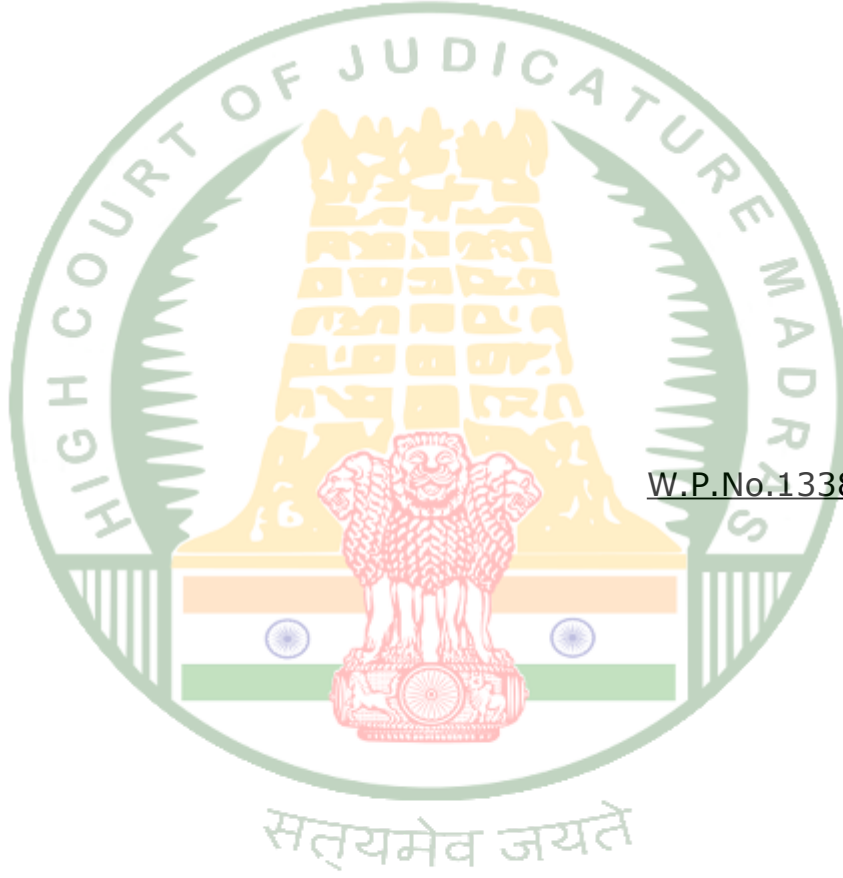


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